

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/7/ND/2024

IN THE MATTER OF:

Sital Leasing And Finance Ltd	...	Applicant
Versus		
Gracious Portfolio Private Limited	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sumit Nagpal, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing. Matter called several times, despite repeated calls, no one has appeared on behalf of the respondent. Therefore, the respondent stands proceeded ex parte. List this matter on 26.07.2024 for ex parte arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)